

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-123(PB)/2020

IN THE MATTER OF:

Shalimar Paints Ltd.

Vs.

The Indure Pvt. Ltd. & anr

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

.... Applicant/petitioner

.... Respondent

Order delivered on 09.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

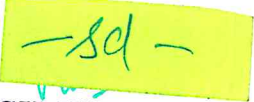
PRESENT:

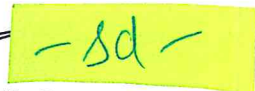
For the Applicant: Mr. Avneet Singh Sikka, Adv.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 21.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)